NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.524/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December 2017, 10.30 A.M

Name	of the Company	Bank of Baroda -Versus	- Pro Minerals Pvt.Ltd.	
Under Section		7 IBC		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
2. SO 3. AR	SHWAJIT DUI UVIK MAZUMI LIF ALI, Adv. UMIK BATHAM	DAR, Adv.	Financial Creditor/ Applicant	Samik Mynde. 07.12.2017
2. A. 3. A. 4. A.	Adv. Sishnu Salur, Animbau Ran Lu, Animbau Ran L. Ankur Singh L. Riti Banu L. Subhadeep T		Composate Debton/ Respondent	Rin. 13-24 Adv 7/12/17

ORDER

- Ld. Counsel for the financial creditor and the corporate debtor are present.
- Ld. Counsel for the corporate debtor has stated that corporate debtor has submitted a proposal for settlement to the Bank which is pending for consideration. As such there are possibility for settlement in the matter and prayed for time. Prayer is allowed.

In view of the submissions made by the Ld. Counsel of the Corporate Debtor the case is adjourned.

List on 20/12/2017 for admission. No further adjournment will be granted in the matter.

(Jinan K.R.) Member (J)

Harland Inch

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(V.P.Singh) Member (J)